THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Yes, Sir.

(b) No, Sir.

(c) and (d) There is no such proposal at present.

Teachers training by NCERT

1064. SHRI LAXMINARAYAN SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether NCERT has been allowed to undertake the work of teachers training on older pattern even after according legal status to NCTE in 1993 and now two institutes are involved in giving similar training;

(b) if so, whether there is any plan to improve the situation;

(c) whether Government have considered according legal status to NCERT and Central Education Board like NCTE; and

(d) by when SCTE would get recognition?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A.FATMI): (a) to (d) The NCTE has been set up as a Statutory Organisation by an act in Parliament, whereas the NCERT is an autonomous organization registered under Societies Act, functioning under the ambit of this Ministry of Human Resource Development to assist and advise in all matters related to school and teacher education. Roles and functions of NCERT and NCTE being distinct, the training imparted by the two institutions are not similar. There is no proposal to give a statutory status to the NCERT.

Admission in public schools

1065. SHRI R.K. ANAND: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is a provision to give admission to the brother or sister if one of them is already studying in a public school;

(b) whether the provision is not being followed on the plea that they have to give admission to 25 per cent of the poor students; and

†Original notice of the question was received in Hindi.